

IN RE:

STATE

VERSUS

KIRTI KOHLI

FIR- 801/15

P.S- Gandhi Nagar

N.D.O.H- 01.06.2021

APPLICATION ON BEHALF OF APPLICANT/ACCUSED I.E. KIRTI KOHLI
SEEKING CANCELLATION OF NBW'S ISSUED ON 23.01.2020.

MOST RESPECTFULLY SHOWETH:

1. That the above mentioned FIR was registered against the applicant /accused , the trial of which is pending before this Hon'ble court and next date of hearing is fixed for 01.06.2021
2. That on the last date of hearing , the accused's counsel appeared before this Hon'ble court and moved his exemption application , however the application was not allowed by this Hon'ble court and this Hon'ble court was pleased to issue NBW's against the applicant/accused.
3. That the application seeking exemption was moved on the Medical Ground as the applicant was not keeping well and was bed ridden and for that reason , the application seeking cancellation of NBW's could not be moved immediately thereafter and after that due to Pandemic Covid -19 , the applicant/accused could not move the application.
4. That the absence of the applicant/accused on the previous dates of hearing was not intentional rather for the reasons as stated hereinabove and as was stated in the application seeking exemption.
5. That the applicant/accused undertakes to appear before this Hon'ble Court regularly in future.

*Application Received
through mail*

*Pr alone
Put up with
on 2/1/21
A
19/1/21*

*7/1/21
Pr. Navo
Put up on
14/1/21
A
7/1/21*

*14/1/21
Pr. Navo.*

*Dismissed for Non appearance
A
14/1/21*

In the court of STI Amstul Mehra m m East

more state 4/5

AKSHAY@MOHIT

S/o Ranshir Singh
R/o H.No-76, Mohalla Gadhing
Vill - CHILLA Surada, MAYUR
Vihar Delhi
P.S. MAYUR Vihar
FIR NO - 288/19
U/S - 186/363/332/349, PC

Application received
through mail
on 5/11/21 at 11 AM

Application for Changing the Surety on behalf of
Accused/Applicant AKSHAY@MOHIT

Sir It is most respectfully submitted as under

(1) That SH Surrender S/o Sukki R/o H.No-B-367, Gali No-8
RAJIV Nagar Mandoli Delhi, North East, has stood
Surety for Applicant/Accused, he gave his R/C of vehicle
no-DL-14CD 8508, now he has urgent need of this
R/C

(2) That Applicant has ready to produce the Another Surety for
him on the same terms and conditions. Bail Bond of Another
Surety is attached

It is therefore prayed that the previous Surety
namely Surrender may kindly be discharged and his R/C may
kindly be released and Another Surety may kindly be
accepted in the interest of Justice.

Applicant

J. P. BANSAL
M.A. (English) L.L.M. Advocate
(Ch. No E-502, B-Block, VII Floor
District Court Complex, Karkardooma
Shahdara Delhi-32, M.-9810280327

Through
JPbansal197550@gmail.com

Scanned with CamScanner

mm
17/12/20

for court for Applicant
put up on 17/11/21

mm
5/11/21

Delhi
surrender
17-12-2020

(Signature)
Surrender
(ADV)

(Signature)
JPB

14/1/21

Mr. U. Banerjee
BB on behalf of New Surety filed.
Same is taken.
App is disposed of.

A
14/1/21

IN THE COURT OF MS. ANSHUL MEHTA, LD.MM, EAST

DISTRICT, KARKARDOOMA COURTS, DELHI

IN THE MATTER OF:

STATE

.....COMPLAINANT

VERSUS

PRIYANKA

.....ACCUSED

FIR NO. 430/2020

P.S. Mayur Vihar Phase-I

U/S. 363/370/120B IPC

80/81 JJ Act

APPLICATION ON BEHALF OF ACCUSED/APPLICANT

PRIYANKA D/O SH. NAVEEN KUMAR, R/O H. NO. 47,

NANDPURI, KANKAR KHEDA, DISTRICT MEERUT (UP), FOR

SURRENDER CUM BAIL UNDER SECTION 437 Cr.P.C.

MOST RESPECTFULLY SHOWETH AS UNDER;

1. That the applicant has been falsely implicated in the aforesaid FIR.
2. That the applicant/accused is having no concern with the alleged offence as mentioned in the FIR in question and she has been falsely implicated in the FIR and the FIR in question is an outcome of a well concocted story, having been cooked up in order to falsely implicate the applicant/accused.
3. That the applicant/accused has preferred an anticipatory bail application before the Hon'ble High Court and the same was dismissed.
4. That the applicant/accused is law abiding and peace loving citizen and believes in the due process of law and therefore,

Apply cellars. R...
Therom meet
So/Sno & p...
on 14/1/24

A
om
21/1/24

I wish to withdraw
the Present application
H. Singh
Mohd. Shamir (Adv)
A-13387092 (Adv)
9582063088

14/1/24
Pr. O. for applicant.
Dismissed as withdrawn
A
14/1/24

FIR No. 606/20
PS Mayur Vihar
State vs. Tauheed Khan

11.01.2021

Present : Ld. APP for the State.

None for accused .


Release warrant of the accused Tauheed Khan received back with the remark that he is not traceable in Mandoli Jail. At this stage, I have perused the bail order dated 25.12.2020, as per which the accused was released on personal bond on 25.12.2020 itself till 04.01.2021. On 08.01.2021 the bail bond of the accused has also been accepted. The bail bond be sent to the concerned court.

(Aakanksha Vyas)
Duty MM (East)/KKD Court
Delhi/11.01.2021

14/1/21

fr. Now for accused.

Dismissed for Non appearance.


DMM/E
14/1/21

State vs. Naveen &etc.
E FIR No. 099/20
PS Gandhi Nagar

14.01.2021

Present : Ld. APP for the State.
Ld. Counsel for applicant.

This is an application for releasing of Mobile Phone Oppo A-5, IMEI No. 863794040309951 Samsung on superdari in favour of applicant Sh. Nahid.

Reply to application is filed by the IO/HC Naresh Kumar. As per reply, IO has no objection if the mobile phone is released to rightful owner. Heard. Application perused.

Having considered all the relevant inputs, report of the IO and in view of judgments in **Sunderbhai Ambalal Desai v. State of Gujarat** (AIR 2003 SC 638) and **Manjeet Singh v. State**, I am satisfied that this will be an eminently fit case where the above said mobile Phone can be released to rightful owner, subject to execution of security bond. Accordingly, let case property be released to the rightful owner after preparing detailed panchnama; after taking the photographs of the above said Mobile phone; valuation report and a security bond.

The photographs of the case property should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/valuation report etc. be filed along with charge sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai v. State of Gujarat & Manjeet Singh v. State.**

The application stand disposed of accordingly. Copy of this order be given dasti to the applicant and IO as well.


(ANSHUL MEHTA)
MM (East)/KKD/Delhi/14.01.2021

STATE Vs. Rajan Kumar Bairwa
FIR No. 447/20
PS Gandhi Nagar

14.01.2021

Present : Ld. APP for the State.

Ld. Counsel for applicant.

An application has been moved by the accused/applicant for the release of Jamatalashi articles.

I have perused the application and reply filed by the IO/SI Rohtash. In reply, it is stated by the IO, he has no objection if the jamatalashi articles be released to applicant/ accused.

For the facts stated in the application, the application is allowed. Jamatalashi articles be returned to the applicant/rightful owner, as per personal search memo/fard.

Application disposed off accordingly.

Copy of the order be given dasti to the applicant.


(ANSHUL MEHTA)

MM (East)/KKD/Delhi/14.01.2021

STATE Vs. Arshad
FIR No. 016200/2020
PS Gandhi Nagar

14.01.2021

Present : Ld. APP for the State.

Ld. Counsel for applicant.

An application U/Sec. 437 Cr.P.C. for the release of the accused Arshad s moved by his Counsel.

Reply filed by the IO.

Both the sides are heard on the application.


Considering the following :

1. that the accused is in custody since 27.10.2020;
2. that the case property has already been recovered;
3. that the chargesheet has already been filed;
4. that, in view of spread of Corona Virus, the Court is of considered opinion that the trial of the case would take time and it would not be appropriate to keep the accused further behind the bars till the conclusion of the trial. Hence, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 15,000/- with two sureties of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.


(ANSHUL MEHTA)
MM (East)/KKD/Delhi/14.01.2021

Kuldeep Kumar vs. State of NCT Of Delhi.

14.01.2021

Present : Ld. APP for the State.

Ld. Counsel for applicant.

An application U/Sec. 437 Cr.P.C. for the release of the accused
Kuldeep Kumar is moved by his Counsel.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the following :

1. that the accused was only the owner of the vehicle;
2. that the accused has no previous criminal involvement;
3. that the accused is in custody since 09.1.2021;
4. that, in view of spread of Corona Virus, the Court is of considered opinion that the trial of the case would take time and it would not be appropriate to keep the accused further behind the bars till the conclusion of the trial. Hence, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 20,000/- with two sureties of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.


(ANSHUL MEHTA)
MM (East)/KKD/Delhi/07.01.2021

STATE Vs. Neeraj
FIR No. 414/20
PS Gandhi Nagar

14.01.2021

Present : Ld. APP for the State.

Sh. Raman Chatwal, LAC for applicant.

An application U/Sec. 437 Cr.P.C. for the release of the accused
Neeraj is moved by his Counsel.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the following :

1. that the first bail application has already been dismissed vide order dt. 07.01.2021;
2. that there are no fresh grounds in the present application;

In view of the above the present application is dismissed.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

(ANSHUL MEHTA)

MM (East)/KKD/Delhi/14.01.2021